(d) whether the workload is unevenly distributed amongst the Information Commissioners and if so, the measures taken to reallocate the departments amongst them to increase their output; and

(e) the steps taken to fill up the vacancy of Chief Information Commissioner?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) As per OM No. 1/6/2011-IR dated 15.04.2013 of this Department, all Public Authorities shall proactively disclose RTI applications and appeals received and their responses, on the websites maintained by Public Authorities with search facility based on key words. RTI applications and appeals received and their responses relating to the personal information of an individual may not be disclosed, as they do not serve any public interest. The same has been reiterated in OM No. 1/1/2013-IR dated 21.10.2014 of this Department.

(b) There is no such report available in this Department.

(c) Data is not centrally maintained.

(d) No, Sir.

(e) For filling up of post of Chief Information Commissioner in the Central Information Commission, the advertisement has already been issued on 24.10.2014.

Corruption cases against members of ITAT

1344. SHRI SALIM ANSARI: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Central Bureau of Investigation (CBI) is investigating a large number of corruption cases against Members of Income Tax Appellate Tribunal (ITAT), Kolkata—a *quasi judicial* body;

(b) if so, details in this regard and the action taken against such corrupt Members;

(c) whether CBI has ever conducted raids on Members of ITAT, Kolkata involved in receiving bribes/corrupt practices; and

(d) if so, the details thereof and the action taken against corrupt Members?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) to (d) The information is being collected.